

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:5380  
ANSWERED ON:13.12.2010  
PENDING CASES IN EPF SETTLEMENTS  
Rajendran Shri C.

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) the total number of cases pending for settlement of Employee`s Provident Fund all over the country during the last three years and the current year, State-wise;
- (b) the reasons for pendency of such cases;
- (c) whether the Government has taken/proposes to take Steps for speedy disposal of such claims;
- (d) if so, the details thereof; and
- (e) the time by which they are likely to be settled?

**Answer**

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT(SHRI HARISH RAWAT)

- (a); The number of pending cases in Employees` Provident Fund settlements state-wise for the years 2007-08, 2008-09, 2009-10 and upto September, 2010 are enclosed at Annexures-I,II, III & IV.
- (b): The reason for pendency of claims is due to receipt of higher number of claims over the previous year. However, settlement of claims has also increased over the previous year but due to receipt of higher numbers of claims, there has been corresponding increase in pendency at the end of the year.
- (c) & (d): Following steps are taken by the Employees` Provident Fund Organisation for speedy disposal of pending claims and reduce pendency;
  - i) By upgradation of existing offices and by opening new offices.
  - ii) Computerization of settlement process.
  - iii) Recruitment of staff.
- (e) Settlement of claims is a continuous process. The claims which are pending in a particular month are settled in the subsequent cycle of the settlement of claims.